

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 83 of 2020**

**&**

**I.A. No. 1372 of 2020**

**In the matter of:**

**P. Varadarajan & Ors.**

**....Appellants**

**Vs.**

**A Jawahar Palaniappan & Anr.**

**....Respondents**

**Present**

**For Appellants:**

**Ms. Pooja Saigal, For A-1,2 & 4.**

**Mr. Kumar Anurag Singh, Mr. Zain A. Khan,  
Mr. Shantanu Chaturvedi & Mr. Gautham Kumar,  
Advocates.**

**For Respondents:**

**Mr. Sudipto Sarkar, Sr. Advocate along with  
Mr. Aditya Verma, For R-1.**

**Mr. Aun Kathpalia, Sr. Advocate along with Mr. Shrey  
Patnaik, Mr. Bhaskar & Mr. Utkarsh Joshi.**

**ORDER**

**(Virtual Mode)**

**11.02.2021:** Learned Counsel for the Appellant submits that Hon'ble Member (Technical) Mr. Kanthi Narahari was recused from the hearing when he was Member of the erstwhile Company Law Board (CLB). In such circumstance, let the matter be placed before the Hon'ble Acting Chairperson for Constitution of the Bench.

List the matter before appropriate bench on **25<sup>th</sup> February, 2021**, on top of the list.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

*Sim/Kam*